CORRIGENDUM TO THE DETAILED PUBLIC ANNOUNCEMENT PUBLISHED ON JANUARY 13, 2015 TO THE EQUITY SHAREHOLDERS OF

SANMIT INFRA LIMITED (SIL)
(Formerly called as Asia HR Technologies Limited)
(CIN No: L70109TN2000PLC044664)
Regd Office : 5, Damodharan Street, Kellys, Chennai - 600 010
Tel: +91-44-4275 2301; Email ID: sanmitinfra@gmail.com

This Advertisement is being issued by Chartered Finance Management Ltd ('Manager to the Offer'), on behalf of Shri Sanjay K Makhija, (the 'Acquirer') and Shri Haresh K Makhija, Shri Dinesh K Makhija, Shri Kamal K Makhija, Shri Kanayalal C Makhija and Smt Rhea Makhija (all PACs) pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ('SEBI (SAST) Regulations') in respect of the open offer **("Offer")** for acquisition of up to 25,73,584 (Twenty Five Lacs Seventy Three Thousand Five Hundred and Eighty Four) fully paid-up equity shares of face value of Rs. 10/- each **("Equity Shares"),** representing 26% of the total share capital of Sanmit Infra Limited **("Target Company")** on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer **("Voting Share Capital"),** from the eligible shareholders of the Target Company for cash at a price of **₹ 7.38 Per Share (Rupees Seven And Paise Thirty Eight Only) (Inclusive Of Interest of ₹1.38 @10% Per Annum for the delay of 836 Days in making the Public Announcement)** (the 'Offer'). The Detailed Public Statement ('DPS') with respect to the aforementioned Offer was published on January 13, 2015 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily), Mumbai Lakshadeep (Marathi) and Makkal Kural (Regional Language Daily).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number CFD/DCR/OW/RK/16980/2015 dated June 18, 2015. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A) The revised schedule of activities pertaining to the Offer is set forth below:

Activity	**Original Day and Date**	**Revised Day and Date**
Public Announcement (PA)	Tuesday, December 30, 2014	Tuesday, December 30, 2014
Detailed Public Statement (DPS) (Delayed)	Tuesday, January 13, 2015	Tuesday, January 13, 2015
Last date for a competing Offer	Wednesday, February 4, 2015	Wednesday, February 4, 2015
Identified Date*	Thursday, February 12, 2015	Friday, June 19, 2015
Letter of Offer to be dispatched to shareholders	Monday, February 23, 2015	Monday, June 29, 2015
Last date for revising the Offer price/ number of shares	Wednesday, February 25, 2015	Wednesday, July 01, 2015
Last Date by which Board of TC shall give its recommendation	Thursday, February 26, 2015	Thursday , July 2, 2015
Offer Opening PA Date	Friday, February 27, 2015	Friday, July 03, 2015
Date of commencement of Tendering Period (Offer Opening Date)	Monday, March 2, 2015	Monday, July 6, 2015

Date of Expiry of Tendering Period (Offer closing Date)	Monday, March 16, 2015	Friday, July 17, 2015
Last date of communicating rejection/ acceptance and payment of consideration for applications accepted/return of unaccepted Share Certificates/credit of unaccepted Shares to demat account	Monday, March 30, 2015	Friday, July 31, 2015

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent. It is clarified that all the shareholders (registered or unregistered) of the Target Company (except the Acquirers and the Selling shareholders) are eligible to participate in this Offer any time during the tendering period of the Offer.*

B) The offer price has been revised from ₹ 6.50 to ₹ 7.38 per equity shares which includes interest of ₹1.38 @10% per annum for the delay in making the public announcement by the Acquirers and PAC by 836 days for a trigger under the SEBI (SAST) Regulations, 2011 on September 15, 2012.

OTHER INFORMATION

1. References to various dates as mentioned in PA/DPS/DLOO should be read as per revised activity schedule as mentioned above.
2. Subject to statutory approvals, the Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
3. All the other terms and conditions remain unchanged.
4. The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer and the PACs as laid down in SEBI (SAST) Regulations.
5. The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of the Manager to the Offer (www.charteredfinance.in).

Manager to the Offer	Registrar to the Offer
Chartered Finance Management Ltd **Chartered Finance Management Ltd** CIN: U99999MH1999PLC122702 SEBI Regn. No. INM000012052 2nd Floor, Wakefield House, Sprott Road Ballard Estate, Mumbai - 400 038 Tel. Nos. (022) 2269 6944 Fax No. (022) 2262 4943 E Mail ID: santosh.pande@cfml.in Contact Person: Shri Santosh Pande	U R P V A **Purva Sharegistry India Pvt Ltd** CIN: U67120MH 1993PTC074079 SEBI Regn : INR000001112 Unit NO: 9, Shiv Shakti Industrial Estate J R Boricha Marg, Opp Kasturba Hospital Mumbai - 400 011 Tel: 022-2301 6761/8261 Email: busicomp@vsnl.com Contact Person: Shri V B Shah

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND PACs

Place: Mumbai
Date: June 30, 2015

Sd/-

SANJAY K MAKHIJA **HARESH MAKHIJA** **DINESH MAKHIJA**

KAMAL MAKHIJA **KANYALAL MAKHIJA** **RHEA MAKHIJA**